

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(4)

O.A. NO: 30/92

199

T.A. NO:

DATE OF DECISION 10.4.1992

SHRI LAXMI NARAIN

Petitioner

G.R. Mehanî

Advocate for the Petitioners

Versus

The Union of India and ors. Respondent

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. M.Y.PRIOLKAR, MEMBER(A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

mbm*

(M.Y.PRIOLKAR)
M/A

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(B)

ORIGINAL APPLICATION NO.30/92

SHRI LAXMI NARAIN,

....Applicant

v/s

The Union of India, and ors.

....Respondents

CORAM : HON'BLE MEMBER SHIR M.Y.PRIOLKAR, MEMBER(A)

Appearance:

Mr.G.R.Menghani, Adv.
for the applicant.

None for Respondents No.1,2, and3.

MR.Anant Prasad,
for Respondent No.4

ORAL JUDGEMENT

(PER : M.Y.PRIOLKAR, M/A)

APR
10TH MARCH 1992

The counsel for the applicant states that,
the applicant ~~doe~~ not wish to pursue this application
and prayed for permission to withdraw this application.
This application is accordingly dismissed as withdrawn by
the applicant. There is no order as to costs.

(M.Y.PRIOLKAR)
MEMBER(A)